

appropriate to set aside the impugned Order and remand the matter to the State Commission to hear the parties concerned and pass an Order in the light of the ratio decided by this Tribunal in the above Judgment.

With this observation, the Appeal is disposed of. It is open to the Appellant to raise all the contentions urged in this Appeal before the Commission.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

Ts/ak